

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 7/RP/2017  
alongwith I.A. No. 13/2017**

**Coram:**

**Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member**

**Date of Order : 19.04.2017**

**In the matter of:**

Review of the Commission's order dated 25.5.2016 in Petition No. 33/TT/2015 under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

**And in the matter of:**

Power Grid Corporation of India  
"Saudamini", Plot No.2,  
Sector-29, Gurgaon -122 001

.....**Petitioner**

**Vs**

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited  
Vidyut Bhawan, Janpath, Jaipur - 302 005  
Rajasthan, INDIA.
2. Ajmer Vidyut Vitran Nigam Limited,  
Vidyut Bhawan, Panchsheel Nagar,  
Makarwali Road, Ajmer- 305004 Jaipur
3. Jaipur Vidyut Vitran Nigam Limited,  
Vidyut Bhawan, Janpath, Jaipur - 302 005  
Rajasthan, INDIA.
4. Jodhpur Vidyut Vitran Nigam Limited,  
New Power House, Industrial Area  
Jodhpur-342003



5. Himachal Pradesh State Electricity Board,  
Vidyut Bhawan Shimla  
Himachal Pradesh (India)-171004
6. Punjab State Power Corporation Limited,  
Thermal Shed TIA, Near 22 Phatak,  
Patiala - 147001,
7. Haryana Power Purchase Centre,  
Shakti Bhawan, Sector -6  
Panchkula-134109
8. Power Development Department,  
Government of Jammu & Kashmir,  
Mini Secretariat, Jammu;
9. Uttar Pradesh Power Corporation Ltd.,  
Shakti Bhawan, 14, Ashok Marg,  
Lucknow - 226001, UP, India.
10. Delhi Transco Limited,  
Shakti Sadan, Kotla Marg,  
New Delhi-110002
11. BSES Yamuna Power Limited,  
BSES Bhawan, Nehru Place, New Delhi;
12. BSES Rajdhani Power limited,  
BSES Bhawan, Nehru Place, New Delhi;
13. North Delhi Power Limited,  
Power Trading & load Dispatch Group Cennet Building,  
Adjacent to 66/11 kV Pitampura-3,  
Grid Building, Near PP Jewelers Pitamura,  
New Delhi-110034
14. Chandigarh Administration,  
Sector - 9 Chandigarh;
15. Uttarakhand Power Corporation Ltd.,  
Urja Bhawan, Kanwali Road  
Dehradun, Uttarakhand



16. North Central Railway,  
Allahabad
17. New Delhi Municipal Council,  
Palika Kendra, Sansad Marg,  
New Delhi-110002

....Respondents

**For petitioner** : Shri Sanjay Sen, Advocate, PGCIL  
Shri Matrugupta Mishra, Advocate, PGCIL  
Shri B. Dash, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri Nimesh Jha, PGCIL

**For respondents** : None

### Interim Order

The instant review petition has been filed by Power Grid Corporation of India limited (PGCIL) seeking review of order dated 25.5.2016 in Petition No 33/TT/2015, wherein the transmission tariff for Asset-A: LILO of Ckt-II of 400 kV D/C Lucknow-Bareilly TL at Shahjahanpur, Asset-B: 315 MVA 400/220 kV ICT-I with 03 Nos. of 220 kV Line Bays at Shahjahanpur, Asset-C: 315 MVA 400/220 kV ICT-II with 03 Nos. of 220 kV Line Bays at Shahjahanpur, Asset-D: Extn. of 400/220 kV GIS Gurgaon, Asset-E: 2x50 MVAR Bus Reactor at 400/220 kV Bareilly S/S along with associated bays (Existing Line Reactors retained and used as Bus Reactor), Asset-F: 125 MVAR Bus Reactor at Shahjahanpur under "Northern Regional Transmission Strengthening Scheme" in Northern Region for the 2014-19 tariff period under Central Electricity Regulatory Commission Terms and Conditions of Tariff) Regulations, 2014 (referred as "2014 Tariff Regulations"). PGCIL



has also filed an Interlocutory Application No. 13/IA/2017 for condonation of the delay in filing the instant review petition.

2. There was time over-run of 18 months in case of Asset A and B, 22 months in case of Asset C, 26 months in case of Asset D, 16 months in case of Asset E and 28 months in case of F. The time over-run of 2 months with in case of Asset A and B, 6 months in case of Asset C, 16 months with regard to Asset E and 12 months with regard to Asset F was disallowed in the impugned order. The time over-run 26 months in commissioning the Asset D was condoned. Aggrieved by the order dated 25.5.2016, PGCIL has filed the instant review petition praying for condonation of the time over-run of 2 months with regard to Asset A and B, 6 months with regard to Asset C, 16 months with regard to Asset E and 12 months with regard to Asset F and also allow the IDC and IEDC disallowed for the period of time over-run.

3. PGCIL has submitted that documents that were submitted by the petitioner, vide affidavit dated 19.4.2016, regarding the time over-run in case of the instant assets were not considered by the Commission. PGCIL has also submitted that certain letters could not be brought on record at the time of adjudication of Petition No. 33/TT/2015 even after the exercise of due diligence and requested to consider the same in the interest of justice.

4. PGCIL has also filed I.A No.13/IA/2017 seeking condonation of delay of 177 days in filing the instant review petition.



5. The matter was heard on 13.4.2017. During the hearing, learned senior counsel for the review petitioner have reinstated the facts submitted in the review Petition. He requested to condone the time over-run in commissioning of the instant assets.

6. Learned senior learned counsel for the review petitioner further submitted that there is delay of 177 days in filing the instant review petition and that the delay is due to the time taken for getting clearances from various departments and approval of the management for filing the review petition. We have considered the submissions of the review petitioner. There is substantial delay in filing the review petition. We are of the view that the review petitioner should streamline its procedure for internal processing of the files so that the review petitions are filed within the time line specified in the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999. We condone the delay in filing of the review petition in this case. I.A. No.13/IA/2017 is disposed of accordingly.

7. The review petition is admitted. Issue notice to the respondents. PGCIL is directed to serve a copy of the petition on the beneficiaries by 28.4.2017 and the parties are directed complete the pleadings by 22.5.2017.

8. The review petition shall be listed for final hearing on 23.5.2017.

sd/-  
**(Dr. M.K. Iyer)**  
**Member**

sd/-  
**(A.S. Bakshi)**  
**Member**

